

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

O.A. NO. 45 of 1994

New Delhi this the 30th day of September, 1994

Mr. Justice S.K. Dhaon, Acting Chairman
Mr. B.N. Dhoundiyal, Member

1. Shri Navinder Kumar
S/o Shri Gauri Dayal,
141, Pataudi House,
Canning Lane,
New Delhi.
2. Shri Chandra Dev Yadav,
S/o Shri Toofani Yadav
D-42, Shakti Garden,
Village & P.O. (Saboli),
Delhi-94.
3. Shri Mohan Chander Pathak,
S/o Shri P. Pathak,
RZ 107 T Extension,
Uttam Nagar,
New Delhi-110059.Applicants

By Advocate Shri A. Kalia

Versus

1. Union of India through
the Director General,
Doordarshan,
Mandi House,
New Delhi-110001.
2. The Director,
Doordarshan Kendra,
New Delhi-110001.Respondents

By Advocate Shri M.I. Verma

ORDER (ORAL)

Mr. Justice S.K. Dhaon, Acting Chairman

A short counter-affidavit has been filed on behalf of the respondents. To it, a copy of the O.M. dated 09.03.1994 has been annexed. A perusal of the same indicates that persons situated in the circumstances as the applicants would be paid the interim relief at the rate of Rs.100/- p.m. In view of this development, this application has become infructuous. It is accordingly dismissed but without any order as to costs.

B.N.D.
(B.N. DHOUNDIYAL)
MEMBER (A)

RKS

S.K.D.
(S.K. DHAON)
ACTING CHAIRMAN